

**THE NATIONAL COMPANY LAW TRIBUNAL  
CHANDIGARH BENCH, CHANDIGARH  
COURT-I**

Item 17

IA No. 2152/23  
In

CP(IB) No. 67/Chd/Pb/2017  
(Admitted)

Under Section 7 & 60(5), IBC 2016

**In the matter of:-**

Allahabad Bank

...Petitioner-Financial Creditor

Vs.

Supreme Tex Mart Ltd.

...Respondent-Corporate Debtor

**Present:-** Mr. Atul V. Sood with Mr. Nahush Jain Advocates for the applicant in IA No. 2152/23.  
Mr. Pulkit Goyal, Advocate, Proxy for Mr. Rakesh Gupta, Advocate for State Bank of India and Punjab National Bank.  
Mr. Aalok Jagga with Mr. APS Madaan, Advocates for applicants in IA No. 606/2018 (**In which the matter is also reserved**).

**IA No. 2152/23**

It is seen that, on last date of hearing ten days' time was given to the bank for filing the response and last opportunity was granted, but the same has not been complied. As a matter of indulgence and on request of learned proxy counsel for Mr. Rakesh Gupta three days' time is given to the bank for filing the reply failing which it will be presumed that there is nothing to say in the matter. Let the matter be listed before the Regular Bench for consideration on 20.11.2023.

Sd/-

Sd/-

(Umesh Kumar Shukla)  
Member (Technical)

(Harnam Singh Thakur)  
Member (Judicial)

November 06, 2023

PKA